form duplication of work, thus having surplus manpower at top level;

- (b) whether it is also a fact that Government are contemplating to amalgamate those four agencies; and
 - (c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) No, Sir.

(b) No, Sir.

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(c) Does not arise.

इंडियन ओवरसीज बैंक में विभागीय परीक्षाओं हेतु हिन्दी मध्यम का प्रयोग

785. चौधरी हरि सिंह: क्या वित्त मंत्री यह बताने की कृषा करेंगे कि:

- (क) इंडियन ग्रोवरसीज बैंक ने किम-किन श्रेणियों के पदों पर ग्रपने कर्मचारियों को पदोन्नति हेतु ली जाने वाली परीक्षाग्रों में हिन्दी माध्यम का प्रयोग करने की ग्रनुमित दी है; ग्रौर
- (ख) ऐसे उम्मीदवारों की संख्या कितनी है जिन्होंने अपनी परीक्षा के माध्यम के रूप में हिन्दी चुना है ?

वित्त मंत्रालय में राज्य मंत्री (श्री दलकीर सिंह): (क) श्रीर (ख) सूचना एकद की जा रही है ग्रीर सभा पटल पर रख दी जाएगी।

Fera Violation by Machine Tools India Ltd.

786. SHRI JAGADISH JANI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a Private Company based in Delhi, named Machine Tools India Ltd. was involved in violation of FERA in respect of transactions involving supply of Defence equipment and the Enforcement Directorate raided the premiers of this company in February, 1990 and seized increminating documents; and

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(b) if so, what are the details thereof and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAME-SHWAR THAKUR): (a) and (b) The various premises of M/s. Machine Tools (India) Ltd. were searched On 28-4-1990 at Delhi, Secunderabad and Madras under section 37 of the FERA, 1973. After examination of the seized documents and completing the investigation, the adjudication proceedings have been initiated against the company, its General Manager (Sales) and its Managing Director for violating the provisions of FERA, 1973.

Ban on Maharaja Pittance and Investment Company Llmited

787. SHRI SYED SIBTEY RAZI: Will the Minister of FINANCE be pleased to state:

- (a) whether there is any proposal under Government's consideration to ban Maharaja Finance and Investment Company Limited, Indore with immediate effect;
- (b) if so, what are the details thereof and also reasons therefor; and
- (c) what steps Government propose to take to safeguard the interests of depositors who have already deposited their savings with the said Institution?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Reserve Bank of India (RBI) have reported that in exercise of powers vested in it under sub section (4) of section 45K of Reserve Bank of India Act, 1934, Maharaja Finance and Investment Company Ltd., Indore has been prohibited by RBI *vide* order dated 20-04-1992 from accepting deposits with immediate effect. This order has become operative from the date of receipt by the company.

(b) RBI have issued the above order because the inspection of hooks of accounts and other records and perusal of balance sheet of the company as on 31-03-1990, revealed that the company has contravened